

THE
PARLIAMENTARY DEBATES

ACC. NO. 47, 193.....

Dated 25.11.2014.....

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

117

HOUSE OF THE PEOPLE

Saturday, 14th February, 1953

The House met at Two of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

3 P.M.

LEAVE OF ABSENCE

Mr. Deputy-Speaker: I have to inform the hon. Members that I have received the following letter from Shri Sushil Kumar Pateria:

"Due to my marriage ceremony which is to take place on the 17th February, 1953, at Dehra Dun, it is not possible for me to attend this Session of Parliament on the 11th February, 1953. I will be attending the Session on 4th March, 1953. The leave of absence from Parliament for the period may be kindly granted."

Is it the pleasure of the House that permission be granted to Shri Sushil Kumar Pateria for remaining absent from all the meetings of the House for the period 11th February to 3rd March, 1953?

Shri R. K. Chaudhury (Gauhati): I want to oppose it.

Several Hon. Members: Yes.

Shri R. K. Chaudhury: I oppose it on the ground that he cannot take so much time.

Leave was granted.

KHADI AND OTHER HANDLOOM INDUSTRIES (DEVELOPMENT) CESS BILL

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): I beg to move for leave to withdraw the Bill to provide for the levy and collection of a cess for raising funds for the purpose of developing khadi

459 PSD.

and other handloom industries and for promoting the sale of khadi and other handloom cloth.

Dr. S. P. Mookerjee (Calcutta South-East): Should not some reason be given for such an important decision on the part of Government?

Shri T. T. Krishnamachari: I am sorry. I thought hon. Members would have seen that another Bill is coming—the next item in the agenda. This has been necessitated by certain changes that we have had to make. One change is that we have put in a provision under the Provisional Collection of Taxes Act. It comes into operation from the day after it has been introduced. The second is we have made a provision that cloth that is exported will not be subject to this excise. And one or two other changes which are merely of a verbal nature have been made.

Mr. Deputy-Speaker: There is a Bill to be introduced in the Order Paper, next coming up. The question is:

"That leave be granted to withdraw the Bill to provide for the levy and collection of a cess for raising funds for the purpose of developing khadi and other handloom industries and for promoting the sale of khadi and other handloom cloth."

The motion was adopted.

KHADI AND OTHER HANDLOOM INDUSTRIES DEVELOPMENT (ADDITIONAL EXCISE DUTY ON CLOTH) BILL

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): I beg to move for leave to introduce a Bill* to provide for the levy and collection of an additional duty of excise on cloth for raising funds for the purpose of developing khadi and other handloom industries and for promoting the sale of khadi and other handloom cloth.

*Introduced with the previous recommendation of the President.